

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 16
CP 40/241/PB/2022

IN THE MATTER OF:

Pawan Kumar Agarwal ... Applicant/Petitioner
Vs
Koko Tawa Welding Industry Pvt Ltd & Ors. ... Respondent

Order under Section 241 of the Companies Act, 2013.

Order delivered on 04.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Karanveer Jindal, Adv
For the Respondent : Mr. Afesh Kumar, Mr. Raunak Wahi, Adv.
Mr. Dev Hans Kasana, Adv. for Mr. Koko Tawa
Wielding Pvt. Ltd.

ORDER

CA-263/2023

The Applicant/petitioner Mr. Pawan Kumar Agarwal appeared in person.

Ld. Counsel Mr. Karanveer Jindal for the petitioner appeared through VC and stated that the copy of the application was served to the respondent.

Ld. Counsel Mr. Afesh Kumar for the Respondent also appeared through VC and sought some time to file an objection to the Application.

At his request, list the matter **on 25.04.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)